

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 315

IA- 5200/2023 IA-3827/2022 IA-1395/2021 IA-1591/2021 IA-2942/2023
IA-5634/2021 CA-292/2019
In
IB-495(ND)2017

IN THE MATTER OF:

M/s. Impex Services India Pvt. Ltd

.....APPLICANT/PETITIONER

Vs

M/s. SSMP Industries Ltd.

.....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 23.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Naveen Sharma Adv. Mr. Narendra Kumar Adv
In IA- 5200/2023, IA-5634/2021.

For the Respondent : Mr. Naveen Sharma Adv. Mr. Narendra Kumar Adv.
on behalf of R1, R2, and R3 in IA-3827/2022.

Mr. Naveen Sharma Adv. Mr. Narendra Kumar Adv.
In CA-292/2019.

Mr. Siddharth Sharma- on behalf of R5 to 7 in IA-3827/22.
Adv. Aarohi Mikkilineni (Proxy Counsel) for R1
in IA/1395/2021.

For the Liquidator : Mr. Harshit Ratra, Advocate.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA- 5200/2023:-

Learned Counsel appears for the Applicant. No one appears for the RD nor any report has been filed as directed vide order dated 02.04.2024. The RD is directed to file report within one week. The Applicant shall serve a copy of this order along with a copy of this application to the RD within two days. The Court Officer is directed to send a copy of this order to the RD by email.

List the matter on **14.05.2024**.

IA-3827/2022:-

Written submissions filed by the Liquidator are on record. The Respondent Nos. 5 to 7 are directed to comply with the order dated 02.04.2024 within one week.

List the matter on **14.05.2024**.

IA-1395/2021 IA-1591/2021:-

One week further time granted to enable the Respondents to file written submissions/brief notes.

List the matter on **14.05.2024**.

IA-2942/2023:-

Learned Counsel appearing for the Liquidator has stated that the service could not be affected and therefore, prays for publication of the notices in two local newspapers (Delhi Edition). The Applicant is directed to publish the notices in two local newspapers (Delhi Edition) and file proof and affidavit of service within ten days.

List the matter on **14.05.2024**.

IA-5634/2021:-

One week further time granted to enable the Respondent No. 2 to file reply affidavit.

List the matter on **14.05.2024**.

CA-292/2019:-

Learned Counsel appearing for the Liquidator seeks further time to bring the Application i.e. CA-292/2019 on record. One week time granted as a last and final opportunity to do the needful.

List the matter on **14.05.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**